## CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

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# Contempt Petition No. 60/89/2019 & M.A. NO. 60/913/2019 in ORIGINAL APPLICATION NO. 060/40/2017

Chandigarh, this the 29<sup>th</sup> day of August, 2019 ...

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

Smt. Harjinder Kaur, aged 73 years, widow and Legal Heir of late Shri Mohinder Ram (Alias Mohinder Pal Sahota). Head Clerk, Group 'C' (Retired), resident of Village and P.O. Sham Chaurasi, District Hoshiarpur now C/o Shri Nirmaljit Singh Sahota, # 166, Street No. 5, Arman Nagar, Post Office Dakoha, Rama Mandi, Jalandhar (Punjab) – 144023.

....Petitioner

(By Advocate: Shri Manohar Lal)

### **VERSUS**

Dr. Simi Gupta, Principal Commissioner of Income Tax-I Jalandhar-144001 (Punjab)

....RESPONDENTS

(By Advocate: Shri K.K. Thakur)

#### ORDER (oral)

## <u>SANJEEV KAUSHIK, MEMBER (J)</u>

Heard.

2. Though the learned counsel for the parties are in agreement that the order of this Tribunal has been complied with, and this C.P. has been rendered infructuous, however, learned counsel for

petitioner submitted that the respondents have reimbursed the amount only on the basis of rates applicable to the CGHS employees and details of which has also not been provided.

- 3. The counsel for respondents submitted that he will provide the details thereof today itself to learned counsel for the petitioner.
- 4. Considering the fact that no order prejudicial to the rights of either of the parties is to be passed, this C.P. is disposed of as having been rendered infructuous. Notice issued is discharged.



